

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT SITTING : BILASPUR

Original Application No.203/00288/2019

Bilaspur, this Tuesday, the 02nd day of April, 2019

**HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Nirmala Das Tandan, D/o Bhuvan Das, aged about 42 years,
R/o Qtr. No. MIG-42, Near Shiv Mandir, Bhartiya Nagar,
Bilaspur, District Bilaspur (C.G.) 495004 **-Applicant**

(By Advocate – Shri Om P. Sahu)

V e r s u s

1. South East Central Railway through General Manager, South East Central Railway, Bilaspur, District Bilaspur (C.G.) 495004.
2. Divisional Rail Manager, South East Central Railway, Bilaspur, District Bilaspur (C.G.) 495004.
3. Chief Administrative Officer (Construction), Personal Branch, South East Central Railway, Bilaspur, District Bilaspur (C.G.) 495004.
4. Deputy Chief Administrative Officer (Construction), Personal Branch, South East Central Railway, Bilaspur, District Bilaspur (C.G.) 495004.
5. Chief Engineer, South East Central Railway (Construction-3), Bilaspur, District Bilaspur (C.G.) 495004.
6. Sub Divisional Officer (Revenue), Pendra Road, District Bilaspur (C.G.) 495004

(By Advocate – Shri Vivek Verma for respondents Nos.1 to 5)

O R D E R (O R A L)**By Navin Tandon, AM.**

This is a case where the applicant is seeking employment with the Railways on account of acquisition of land.

2. It has been brought out by learned counsel for the applicant that the Railways, vide their letter dated 30/31.05.2017 (Annexure A-4) have informed the applicant that the matter is pending with the State authorities for submitting the list of persons eligible for the Railway job.

3. At this stage, learned counsel for the applicant submits that the applicant would be satisfied if a direction is given to the competent authority of the respondents to decide the matter pertaining to the applicant's appointment, in a time-bound manner.

4. Learned counsel for respondents Nos.1 to 5, appearing on advance notice, submits that in this case the matter is to be decided by the State Government (respondent No.6).

5. Learned counsel for the applicant submitted that in case the matter is to be decided about a long list of persons, the case

of the applicant may be decided at an early date since there is no dispute.

6. We have considered the matter and without going into the merits of the case, we direct the respondent No.6 to decide the issue, as communicated in the letter dated 30/31.05.2017 (Annexure A-4) for sending revised list of land losers in the office of respondent No.3, within a period of 90 days from the date of receipt of a certified copy of this order. The competent authority of the respondents (Railways), on receipt of the same, shall take a decision regarding applicant's claim for appointment, within a further period of 60 days thereof.

7. With the above direction, the O.A is disposed of. No costs.

**(Ramesh Singh Thakur)
Judicial Member**

am/-

**(Navin Tandon)
Administrative Member**